

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 103
CA(CAA)-63/ND/2020**

**IN THE MATTER OF:
M/s FPL Pumps and Spares Pvt. Ltd.**

...APPLICANT

**Section
Under Section 230-232**

**Order delivered on 14.09.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**:Mr. Praveen Kumar Mittal,
Advocate**

ORDER

The counsel for the applicant has submitted that both the companies are group companies and the shareholders are common and the creditors even the unsecured are from the group companies and consent affidavits of the shareholders as well as unsecured creditors have been placed on record and the counsel has prayed for dispensation of the meetings as well as dispensation of the requirement of publication. Having heard the submissions made by the counsel the order in this matter is reserved.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)